



2026:AHC:125587

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18307 of 2026

Praveen Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Jayendra Kumar Mishra, Keerti Mishra
Counsel for Opposite Party(s) : G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

Heard learned counsel for the applicant, as well as learned A.G.A. and perused the record.

The present bail application has been filed with the prayer to enlarge the applicant on bail in Case Crime No. 110 of 2026, under Sections 352, 351(2), 308(5), 317(2), 61(2) B.N.S., Police Station Sector 63, District Gautam Buddha Nagar, during the pendency of the trial.

Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the present case. It is submitted that the applicant was not named in the FIR and has been subsequently implicated without any credible material. It is further submitted that the applicant was not present at the place of occurrence on the date and time of the alleged incident and had no participation whatsoever in the commission of the alleged offence. Learned counsel submits that there is neither any direct nor reliable evidence connecting the applicant with the alleged crime. No eyewitness has attributed any role to the applicant, and there is also no last-seen evidence against him. Learned counsel for the applicant submits that, as per the allegations made by the informant, the amounts in question were deposited into Bank Account Nos. 161805006657 (ICICI Bank), 52210001094803 (Bandhan Bank), 50220030204283 (Bandhan Bank), and 161801000119 (ICICI Bank). It is submitted that none of the aforesaid bank accounts belongs to the applicant. It is further submitted that the applicant maintains an account with Kotak Mahindra Bank and

has no connection with the aforesaid bank accounts in which the alleged amounts were deposited. Learned counsel further submits that at the relevant point of time, the applicant's wife was pregnant and had been admitted to the hospital, and the applicant was accompanying her during her hospitalization. At this stage, there is no credible evidence to link the applicant with the offence. Prior to the present case, applicant has one criminal case in which he has granted bail (Annexure No. 3 to supplementary affidavit. The applicant is in jail since 24.03.2026. Learned counsel for the applicant has further submitted that if the applicant is released on bail, he would not misuse liberty of bail and is ready to co-operate in the trial.

Learned A.G.A. for the State vehemently opposed the prayer for bail and submitted that there is no illegality in the bail rejection order.

Having heard counsel for the parties and having perused the record this Court prima facie finds that a vague and general role has been assigned to the applicant. At this stage there is no substantive evidence to link the applicant with the offence. Applicant was not named in the FIR. Further, the applicant has remained confined for more than two months and there is no hope of early conclusion of trial, more so when no reasonable apprehension has been brought to the fore by the State that the applicant, if enlarged on bail, would either tamper with the evidence or delay the trial or intimidate the witness, without commenting on merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Bail Application is allowed.

Let the **applicant-Praveen Yadav**, involved in the aforesaid case crime be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to the conditions that he:

- (i) shall appear on the date fixed by the trial court;
- (ii) shall not tamper with the prosecution evidence;
- (iii) shall not pressurize the prosecution witnesses.

In case of breach of any of the above conditions, the prosecution shall be at liberty to move bail cancellation application before this Court.

(Jai Prakash Tiwari,J.)

June 4, 2026
Brijesh